



Central Administrative Tribunal Jammu Bench, Jammu

T.A. No. 5078/2020
(SWP No.757/2017)

Tuesday, this the 2nd day of March, 2021

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Pradeep Kumar, Member (A)**

Mehrun Nissa d/o Late Talib Hussain
r/o Sangrah, Kargil, J & K
Aged 38 years

..Applicant
(Mr. Mufti Mehrajiuddin Farooqi, Advocate)

Versus

1. State of Jammu and Kashmir, through Chief Secretary, Civil Secretariat, Srinagar/Jammu.
2. Secretary to Government
Ladakh Affairs Department
Civil Secretariat, Jammu/Srinagar
3. Chairman/Chief Executive Councilor
Ladakh Autonomous Hill Development Council (LAHDC)
Kargil
4. Executive Councilor Incharge Education Department
Ladakh Autonomous Hill Development Council (LAHDC)
Kargil
5. Deputy Commissioner/CEO, Kargil
6. Chief Education Officer, Kargil

..Respondents
(Mr. Amit Gupta, Additional Advocate General)

ORDER (ORAL)

Mr. Justice L. Narasimha Reddy:

Mr. Mufti Mehrajiuddin Farooqi, learned counsel for applicant sought permission of the Tribunal to withdraw the T.A.

2. Permission is accorded and the T.A. is accordingly dismissed as withdrawn. There shall be no order as to costs.



(Pradeep Kumar)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

March 2, 2021
/dkm/sd/sunil/jyoti/